

the Government's Memorandum thereon, on a motion to be moved by Sarvashri H. C. Mathur and N. R. M. Swamy.

(5) Discussion and voting of Demands for Grants in respect of the Railway Budget.

(6) Presentation of the General Budget for 1958-59 on 28th February at 5-00 P.M.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT BY JOINT COMMITTEE

Sardar Hukam Singh (Bhatinda):
I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, be extended upto the last day of the first week of the next session."

I want to say a few words as to why the Committee has not been able to complete its deliberations within the time allotted by this House. In its six meeting, it was decided that in the case of various committees that have been constituted by the Central Government as well as by the State Governments their rules and regulations prescribing emoluments and other conditions of service should be examined, so that it might determine whether membership of those committees might entail disqualification or not. The Law Ministry has addressed a communication to the State Governments. That information is yet to be received, and that would take some time. When it is received, it will be examined by a Sub-Committee and then a decision will be taken. Therefore, this extension of time may be granted.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of

the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, be extended upto the last day of the first week of the next session."

The motion was adopted.

DEMANDS FOR SUPPLEMENTARY GRANTS, 1957-58—contd.

Mr. Speaker: The House will now resume further discussion on the Demands for Supplementary Grants, 1957-58. Out of 4 hours allotted for discussion and voting on the Demand 1 hour and 38 minutes have already been availed of and 2 hours and 22 minutes now remain.

All the Demands and the cut motions moved on the 18th and 20th February, 1958, a list of which has already been circulated to Members on the 20th February, 1958, are before the House.

Shri Bhaurao Krishnarao Gaikwad may continue his speech.

Shri B. K. Gaikwad (Nasik): Mr. Speaker, Sir, I was referring yesterday to the dispute about the demand of the India Security Press Mazdoor Sangh. One of their demands was about the hours of work per week. They wanted that it should be of 44 hours, instead of 48 hours. The India Security Press, Nasik Road, is a Government concern.

If you look at almost all the Government presses and mints run by the Government, you will find that in Bombay and Calcutta, mints, the working hours for a week are 37½. In the Government printing presses run by the Government at Calcutta and Bombay, you will find that the working hours are 44 a week. Not only that. Even at Nasik Road where the Government have started newly a printing press, you will find that a week is of 44 hours of work and not 48. But, here we find in the Security